

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION No. 2100
TO BE ANSWERED ON 09.12.2024**

Violations of National Sports Code

2100. MS. S JOTHIMANI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken cognizance of the violations of the National Sports Code by various sports federations;

(b) if so, the details thereof;

(c) whether the Government proposes to constitute a committee to look into the instances of misuse of funds by federations;

(d) if so, the details thereof;

(e) the time by which it is likely to be constituted; and

(f) if not, the reasons therefor?

ANSWER

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)**

(a) & (b) The National Sports Development Code of India, 2011 ('Sports Code') is an amalgamation of orders and instructions issued by the Ministry of Youth Affairs & Sports from time-to-time and is a dynamic document. The adherence to the provisions of the Sports Code is an

ongoing and continuous exercise and the Ministry constantly monitors the National Sports Federations (NSFs) with regard to the observance of the provisions of Sports Code by them. The Ministry ensures that recognised NSFs abide by the basic and cardinal principles, such as age & tenure restrictions in respect of office bearers of the NSFs, conduct of fair and transparent elections, protection of athletes' interests, etc. The Government insists on observance of the provisions of the Sports Code by the NSFs to maintain their recognition on year-to-year basis. Wherever any such violations are noticed, necessary action including suspension, non-renewal of annual recognition and withdrawal of recognition is taken.

(c) to (f) No, Sir. However, in order to ensure that grants are utilized for the purpose for which they have been sanctioned, utilization certificates and audited accounts are obtained from the NSFs. Further, NSFs receiving grant of Rs.1.00 crore and above are subject to the audit by Comptroller and Auditor General of India.
